

Technology, Surat (Gugajat) for the year 1977-78, and the Audit Report thereon.

(c) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No. LT-247/80 for (a) to (c)].

**I. Goa, Daman and Diu Children (First Amendment) Rules 1978 and related papers.**

**II. Notifications of the Pondicherry Administration and related papers.**

**III. Notifications of the Delhi Administration and related papers.**

**IV. The Antiquities and Art Treasures (Amendment) Rules, 1979.**

SHRI B. SHANKARANAND: Sir, I also beg to lay on the Table.

I. A copy of the Goa, Daman and Diu Administration, Notification No. 6-35/75-LSG, dated the 8th February, 1979, publishing the Goa Daman and Diu, Children (First Amendment) Rules, 1978, under sub-section (3) of section 59 of the Children Act, 1960, alongwith a statement (in English and Hindi) giving reasons for the delay in laying and also for not laying simultaneously the Hindi version of the Notification.

[Placed in Library. See No. LT-62/80].

II. (i) A copy each of the following Notifications of the Pondicherry Administration under sub-section (3) of section 59 of the Children Act, 1960: —

(a) Notification G.O.Mo. No. 232/78-HEW (SW), dated the 13th December, 1978, publishing the Pondicherry Children (Amendment) Rules, 1978.

(b) Notification G.O. Ms. No. 145/79-HEW(HW), dated the 10th July, 1979, publishing, the Pondicherry Children (Amendment) Rules, 1979.

(c) A statement (in English and Hindi) giving reasons for the delay in laying and also for not laying simultaneously the Hindi version of the Notifications mentioned at (i) above.

[Placed in Library. See No. LT-62/80 for (a) and (b)].

III. (i) A copy each (in English and Hindi) of the following Notifications of the Delhi Administration, under sub-section (3) of section 59 of the Children Act, 1960:—

(a) Notification No. F43(C.A.)/ICW/DSW/78, dated the 29th September, 1978, publishing the Delhi Children (Amendment) Rules, 1978

(b) Notification No. F. 43(CA.)/ICW/DSW/79, dated the 14th November, 1979, publishing the Delhi Children (Amendment) Rules, 1979.

(ii) A statement (in English and Hindi) giving reasons for the delay in laying the Notifications mentioned at (i) above

[Placed in Library. See No. LT-62/80 for (a) and (b)].

IV. A copy (in English and Hindi) of the Archaeological Survey of India, Notification G.S.R. No. 683(E), dated the 6th December, 1979, publishing the Antiquities and Art Treasures (Amendment) Rules, 1979, under sub-section (3) of section 31 of the Antiquities and Art Treasures Act 1972.

[Placed in Library. See No. LT 327/80].

**Report and Audited Accounts (1978-79) of the Betwa River Board, Jhansi and related papers.**

THE MINISTER OF COMMERCE STEEL AND MINES AND CIVIL SUPPLIES (SHRI PRANAB MUKHERJEE) : Sir, on behalf of Shri A. B. A. Ghani Khan Chaudhuri, I beg to lay on the Table a copy (in English and Hindi) of the First Annual Report and Audited Accounts of the Betwa River Board, Jhansi, for the